

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A.NO.247/2004 IN

M.A.NO.248/2004

C.P.NO.427/2003

O.A.NO.788/2002

this the 4th day of February, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

Gajraj Singh,
Working as Care Taker,
Social Welfare Department,
Govt. of NCT of Delhi, Special Home for Boys,
Khyber Pass, Delhi.Petitioner.
(By advocate: Shri Yogesh Sharma)

Vs

Ms. Shailja Chandra,
Chief Secretary,
NCT of Delhi, New Secretariat,
New Delhi.

.... Respondent.

(By Advocate: Shri Vijay Pandita)

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

MA-247/2004 -

The only prayer made in MA-247/2004 is to complete the departmental enquiry within six weeks. The application has been opposed by the applicant, on the ground that once an order had been passed granting three months' time to complete the departmental enquiry, they should have completed the same by that time.

2. --- However, in the facts and circumstances of the case, MA-247/2004 is allowed and six weeks are granted to the respondents to complete the enquiry.

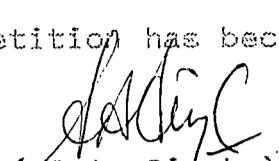
CP-427/2003 -

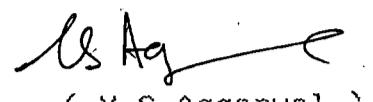
Since respondents have been granted six weeks more



(2)

time to complete the departmental enquiry, this contempt petition has become infructuous. Rule is discharged.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/kdr/